

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 85/10/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2017**

Name of the Company: Sarthak Creation Pvt Ltd.  
(Through Mr. Subhas Kedarnath Tibrewal)  
V/s.  
Bank of Baroda & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	PAVAN S-GODIAWALA	ADVOCATE	PETITIONER	
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2.	KETAN. M. PARIKH.	ADVOCATE	FOR BANK OF BARODA- Secured Creditor.	
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**ORDER**

Learned Advocate Mr. Pavan Godiawala present for Applicant/ Corporate Debtor.  
Learned Advocate Mr. Ketan Parikh present for Respondent (Bank of Baroda). None  
present for other Respondents.

Proof of service of notice of date of hearing on respondent filed.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for  
Respondent.

Order reserved.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 28th day of August, 2017.